

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

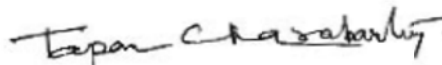
FOR THE ATTENTION OF THE STAKEHOLDERS OF SARAWGI BUILDERS & PROMOTERS PRIVATE LIMITED

Sl. No	Particulars	Details
1	Name of corporate debtor	Sarawgi Builders & Promoters Private Limited
2	Date of incorporation of corporate debtor	29.06.1995
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, under the Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB1995PTC072439
5	Address of the registered office and principal office (if any) of corporate debtor	1, Old Court House Corner, Tobacco House 3rd Floor, Room No. 307 Kolkata - 700001
6	Date of closure of Insolvency Resolution Process	25.02.2021
7	Liquidation commencement date of corporate debtor	25.02.2021 (Intimation received on 04.03.2021)
8	Name and registration number of the insolvency professional acting as liquidator	Mr Tapan Chakraborty IBBI/IPA-003/IP-N000173/2018-19/12121
9	Address and e-mail of the liquidator, as registered with the Board	Plot- 100/11,Rathtala Bank Para, Barasat-I, North 24 Parganas, West Bengal - 700124 tapanchakraborty2611957@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	liquidator.sarawgibuilders@gmail.com Intelligent IP Management Solutions Pvt Ltd 2nd Floor, YMCA Building 25, Jawaharlal Nehru Road, Kolkata -700087
11	Last date for submission of claims	03.04.2021

Notice is hereby given that the National Company Law Tribunal (Kolkata Bench) has ordered the commencement of liquidation of the Sarawgi Builders & Promoters Private Limited on 25.02.2021. (Intimation received on 04.03.2021)

The stakeholders of Sarawgi Builders & Promoters Private Limited are hereby called upon to submit their claims with proof on or before 03.04.2021 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.


(Tapan Chakraborty)
IBBI/IPA-003/IP-N000173/2018-19/12121
Date: 06.03.2021
Place: Kolkata

